

**COMMITTEE ON PRIVATE MEMBERS'  
BILLS AND RESOLUTIONS**

**FIRST TO FORTY-NINE REPORTS  
(ENGLISH VERSION)**



**Tenth Lok Sabha**

**Legislative Branch-II**

# COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

(Tenth Lok Sabha)

## FOURTEENTH REPORT

(Presented on 24-2-1993)

I, the Chairman of the Committee on Private Members' Bills and Resolutions, having been authorised by the Committee to present the Report on their behalf, present this Fourteenth Report.

2. The Committee met on 23 February, 1993 for—

I. Examination of the following Constitution (Amendment) Bills under Rule 294(1)(a) of the Rules of Procedure:—

- (1) The Constitution (Amendment) Bill, 1992 (*Amendment of article 30*) by Shri B. Akbar Pasha.
- (2) The Constitution (Amendment) Bill, 1992 (*Amendment of Preamble, etc.*) by Shri Chitta Basu.
- (3) The Constitution (Amendment) Bill, 1992 (*Insertion of new articles 75A and 164A*) by Shri Chitta Basu.
- (4) The Constitution (Amendment) Bill, 1992 (*Insertion of new article 156A*) by Shri Chitta Basu.
- (5) The Constitution (Amendment) Bill, 1992 (*Amendment of article 174*) by Shri Mohan Singh (Deoria).
- (6) The Constitution (Amendment) Bill, 1992 (*Amendment of Eighth Schedule*) by Prof. Rasa Singh Rawat.

II. Classification and allocation of time for discussion of Bills (*vide Appendix*) under clauses (b) and (c) of Rule 294(1) of the Rules of Procedure.

### *Examination of Constitution (Amendment) Bills*

3. The Committee considered the Bills and arrived at the following findings as a result of their examination of the Bills:—

#### *Findings of the Committee*

- (1) The Constitution (Amendment) Bill, 1992 (*Amendment of article 30*) by Shri B. Akbar Pasha.

The Bill seeks to amend article 30 of the Constitution with a view to providing that no law, ordinance, rule, regulation, etc. that prescribes reservation of seats for the students of any community other than the community which has established the minority institution or which deals with the administration or day to day disciplinary matters shall be applicable to the minority institutions established under this article.

After considering all aspects of the Bill, the Committee recommend that the member may be permitted to move for leave to introduce the bill.

- (2) The Constitution (Amendment) Bill, 1992 (*Amendment of Preamble, etc.*) by Shri Chitta Basu.

The Bill seeks to amend or substitute certain provisions of the Constitution with the object of redefining the Centre-State relations so as to provide for real autonomy to States by redistribution of administrative and financial powers, *inter alia*, by reformulating the Seventh Schedule to the Constitution.

After considering all aspects of the Bill, the Committee recommend that the member may be permitted to move for leave to introduce the Bill.

(3) The Constitution (Amendment) Bill, 1992 (*Insertion of new articles 75A and 164A*) by Shri Chitta Basu.

The Bill seeks to amend the Constitution with a view to providing that during the period from the date of the dissolution of the House of the People or the Legislative Assembly of a State, as the case may be, till its reconstitution, the Government shall function as a caretaker Government and such Government shall not announce new policies or promise new projects or grant increases in salaries, etc.

After considering all aspects of the Bill, the Committee recommend that the member may be permitted to move for leave to introduce the Bill.

(4) The Constitution (Amendment) Bill, 1992 (*Insertion of new article 156A*) by Shri Chitta Basu.

The Bill seeks to amend the Constitution with a view to providing for impeachment of Governors by Parliament in the same manner as provided for in article 61 for impeachment of the President.

After considering all aspects of the Bill, the Committee recommend that the member may be permitted to move for leave to introduce the Bill.

(5) The Constitution (Amendment) Bill, 1992 (*Amendment of article 174*) by Shri Mohan Singh (Deoria).

The Bill seeks to amend article 174 of the Constitution with a view to providing that the House or each House of the Legislature of a State shall remain in session for not less than one hundred and fifty days in a year.

After considering all aspects of the Bill, the Committee recommend that the member may be permitted to move for leave to introduce the Bill.

(6) The Constitution (Amendment) Bill, 1992 (*Amendment of Eighth Schedule*) by Prof. Rasa Singh Rawat.

The Bill seeks to amend the Eighth Schedule to the Constitution with a view to including the "Bhojpuri" and "Rajasthani" languages in it.

After considering all aspects of the Bill, the Committee recommend that the member may be permitted to move for leave to introduce the Bill.

#### *Classification and allocation of time to Bills*

4. The Committee then considered classification and allocation of time to thirty-four Bills specified in Appendix.

5. After considering all aspects of the Bills, the Committee recommend that the following Bills be placed in category 'A':—

- (1) The Small Family Norm (Promotion and Motivation) Bill, 1992 by Shri R. Surender Reddy.
- (2) The Universities and Colleges (Reservation of Vacancies in Posts for Scheduled Castes and Scheduled Tribes) Bill, 1992 by Shri Mohan Singh (Deoria).
- (3) The Constitution (Amendment) Bill, 1992 (*Insertion of new article 330A, etc.*) by Shri Mohan Singh (Deoria).
- (4) The Constitution (Amendment) Bill, 1992 (*Amendment of article 22*) by Shri Chitta Basu.
- (5) The Constitution (Amendment) Bill, 1992 (*Insertion of new articles 330A and 330B, etc.*) by Shri K.P. Reddaiah Yadav.

- (6) The Constitution (Amendment) Bill, 1992 (*Insertion of new article 31, etc.*) by Shri Bhagwan Shankar Rawat.
- (7) The Participation of Workers in Management Bill, 1992 by Shri Vishwanath Pratap Singh.
- (8) The Special Financial Assistance to the State of Orissa Bill, 1992 by Shri Arjun Charan Sethi.
- (9) The Population Control and Family Welfare Bill, 1992 by Shri Rajnath Sonkar Shastri.
- (10) The Special Educational Facilities (For Children of Parents Living Below Poverty Line) Bill, 1992 by Shri Venkateswara D. Rao.
- (11) The Prohibition Bill, 1992 by Shri Venkateswara D. Rao.
- (12) The Reservation of Posts for Women (In Government Services) Bill, 1992 by Shrimati Bhavna Chikhalia.
- (13) The Ancient Monuments and Archaeological Sites and Remains (Amendment) Bill, 1992 (*Amendment of section 5*) by Shri Syed Shahabuddin.
- (14) The Use of Indian Languages in Commercial Advertisements and on Packages of Consumer Goods Bills, 1992 by Dr. Lal Bahadur Rawal.
- (15) The Salary, Allowances and Pension of Members of Parliament (Amendment) Bill, 1992 (*Amendment of section 3*) by Shri Pawan Kumar Bansal.
- (16) The Code of Criminal Procedure (Amendment) Bill, 1992 (*Substitution of new section for section 125, etc.*) by Shrimati Suseela Gopalan.
- (17) The Public Premises (Eviction of Unauthorized Occupants) Amendment Bill, 1992 (*Amendment of section 2*) by Shri Syed Shahabuddin.
- (18) The Prohibition of Capitation Fee Bill, 1992 by Shri Chitta Basu.

The Committee further recommend that all the remaining sixteen Bills be placed in category 'B'. The Committee recommend allocation of time for each of the Bills as shown in column 5 of the Appendix.

#### *Recommendations*

##### 6. The Committee recommend that—

- (i) Servashri B. Akbar Pasha, Chitta Basu, Mohan Singh (Deoria) and Prof. Rasa Singh Rawat be permitted to move for leave to introduce their Constitution (Amendment) Bills; and
- (ii) the classification and allocation of time to Bills by the Committee, as shown in the Appendix, be agreed to by the House.

NEW DELHI;

23 February, 1993

4 Phalgun, 1914 (Saka)

S. MALLIKARJUNAIAH,  
*Chairman,*  
*Committee on Private Members'*  
*Bills and Resolutions.*

## APPENDIX

Sl. No.	Name of the Bill and member-in-charge	Bill No.	Category recom- mended	Time recom- mended
1	2	3	4	5
1.	The Small Family Norm (Promotion and Motivation) Bill, 1992 by Shri R. Surender Reddy.	82 of 1992	A	2 hours
2.	The Constitution (Amendment) Bill, 1992 ( <i>Amendment of article 371</i> ) by Shri Dilcepbhai Sanghani.	97 of 1992	B	2 hours
3.	The Parliament (Quorum of House) Bill, 1992 by Shri Dilcepbhai Sanghani.	96 of 1992	B	2 hours
4.	The Universities and Colleges (Reservation of Vacancies in Posts for Scheduled Castes and Scheduled Tribes) Bill, 1992 by Shri Mohan Singh (Deoria).	112 of 1992	A	2 hours
5.	The Constitution (Amendment) Bill, 1992 ( <i>Insertion of new article 330A, etc.</i> ) by Shri Mohan Singh (Deoria).	109 of 1992	A	2 hours
6.	The Representation of the People (Amendment) Bill, 1992 ( <i>Insertion of new Part IV-A</i> ) by Shri Chitta Basu.	107 of 1992	B	2 hours
7.	The Constitution (Amendment) Bill, 1992 ( <i>Amendment of article 22</i> ) by Shri Chitta Basu.	98 of 1992	A	2 hours
8.	The Personal Liberties (Protection) Bill, 1992 by Shri Chitta Basu.	108 of 1992	B	2 hours
9.	The Constitution (Amendment) Bill, 1992 ( <i>Amendment of article 124, etc.</i> ) by Shri R. Surender Reddy.	101 of 1992	B	2 hours
10.	The Constitution (Amendment) Bill, 1992 ( <i>Insertion of new articles 330A and 330B, etc.</i> ) by Shri K.P. Reddaiah Yadav.	110 of 1992	A	2 hours
11.	The Constitution (Amendment) Bill, 1992 ( <i>Insertion of new article 31, etc.</i> ) by Shri Bhagwan Shankar Rawat.	104 of 1992	A	2 hours
12.	The Constitution (Amendment) Bill, 1992 ( <i>Insertion of new article 46A</i> ) by Shri Syed Shahabuddin.	115 of 1992	B	2 hours
13.	The Promotion of Secularism Bill, 1992 by Shri Syed Shahabuddin.	119 of 1992	B	2 hours

1	2	3	4	5
14.	The Constituent Assembly Bill, 1992 by Shri Mohan Singh (Deoria).	123 of 1992	B	2 hours
15.	The Marriage with Foreign Nationals (Regulation and Registration) Bill, 1992 by Shri Syed Shahabuddin.	117 of 1992	B	2 hours
16.	The Indian Nationals Abroad (Representation in Parliament) Bill, 1992 by Shri Syed Shahabuddin.	122 of 1992	B	2 hours
17.	The Participation of Workers in Management Bill, 1992 by Shri Vishwanath Pratap Singh.	126 of 1992	A	2 hours
18.	The Special Financial Assistance to the State of Orissa Bill, 1992 by Shri Arjun Charan Sethi.	78 of 1992	A	2 hours
19.	The Population Control and Family Welfare Bill, 1992 by Shri Rajnath Sonkar Shastri.	111 of 1992	A	2 hours
20.	The Special Educational Facilities (For Children of Parents Living Below Poverty Line) Bill, 1992 by Shri Venkateswara D. Rao.	160 of 1992	A	2 hours
21.	The Constitution (Amendment) Bill, 1992 ( <i>Omission of articles 356 and 357</i> ) by Shri Venkateswara D. Rao.	113 of 1992	B	2 hours
22.	The Prohibition Bill, 1992 by Shri Venkateswara D. Rao.	118 of 1992	A	2 hours
23.	The Youth Welfare Bill, 1992 by Shri Venkateswara D. Rao.	124 of 1992	B	2 hours
24.	The Hindu Marriage (Amendment) Bill, 1992 ( <i>Amendment of section 5, etc.</i> ) by Shri Rajnath Sonkar Shastri.	153 of 1992	B	2 hours
25.	The High Court of Madhya Pradesh (Establishment of a Permanent Bench at Raipur) Bill, 1992 by Dr. Laxminarain Pandey.	135 of 1992	B	2 hours
26.	The Reservation of Posts for Women (In Government Services) Bill, 1992 by Shrimati Bhavna Chikhalia.	134 of 1992	A	2 hours
27.	The Ancient Monuments and Archaeological Sites and Remains (Amendment) Bill, 1992 ( <i>Amendment of section 5</i> ) by Shri Syed Shahabuddin.	145 of 1992	A	2 hours

1	2	3	4	5
28.	The Foreigners (Amendment) Bill, 147 of 1992 <i>(Amendment of section 9)</i> by Shri Syed Shahabuddin.		B	2 hours
29.	The Use of Indian Languages in 158 of 1992 Commercial Advertisement and on Packages of Consumer Goods Bill, 1992 by Dr. Lal Bahadur Rawal.		A	2 hours
30.	The Salary, Allowances and Pen- sion of Members of Parliament (Amendment) Bill, 1992 ( <i>Amend- ment of section 3</i> ) by Shri Pawan Kumar Bansal.	137 of 1992	A	2 hours
31.	The Code of Criminal Procedure 157 of 1992 (Amendment) Bill, 1992 ( <i>Substitu- tion of new section for section 125, etc.</i> ) by Shrimati Suseela Gopalan.		A	2 hours
32.	The Aligarh Muslim University 148 of 1992 (Amendment) Bill, 1992 ( <i>Amend- ment of section 8, etc.</i> ) by Shri Syed Shahabuddin.	148 of 1992	B	2 hours
33.	The Public Premises (Eviction of 150 of 1992 Unauthorised Occupants) Amend- ment Bill, 1992 ( <i>Amendment of sec- tion 2</i> ) by Shri Syed Shahabuddin.		A	2 hours
34.	The Prohibition of Capitation Fee 154 of 1992 Bill, 1992 by Shri Chitta Basu.	154 of 1992	A	2 hours